

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 193/MP/2012

Sub: Petition under section 79 (c) read with Section 142 of the Electricity Act, 2003.

Date of Hearing : 18.10.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner : Chhattisgarh State Power Distribution Co. Ltd., Raipur

Respondents : Madhya Pradesh Power Management Co. Ltd. &
Others

Parties presents : Miss Suparna Srivastava, Advocate for the petitioner

Record of Proceedings

Learned counsel for the petitioner submitted that petition has been filed for implementation of the mechanism specified Indian Electricity Grid Code (IEGC) for reactive power pricing. Reactive energy which is required to be minimized so as to reduce the losses and bring efficiency in the system and accordingly, IEGC provides for payment of charges towards reactive energy for which accounting is done by the concerned RLDC. Learned counsel submitted that as per the provisions of IEGC, the constituents of concerned region are to pay reactive energy charges accounted and billed in every week. WRPC has been raising bills on Madhya Pradesh Power Management Co. Ltd. (MPPMCL), towards reactive energy charges and after unbundling of the erstwhile Chhattisgarh State Electricity Board, MPPMCL is not paying reactive energy charges to the petitioner since April 2006. The petitioner vide its letter dated 13.6.2011 had requested the MPPMCL to pay the reactive energy charges and request was also made to WRPC to intervene and advice to MPPMCL to pay the outstanding reactive energy charges immediately to the petitioner. Despite repeated reminders, MPPMCL has not made any payment till date.

2. Learned counsel submitted that WRPC has been issuing the weekly bills where under MPPMCL is required to pay reactive energy charges to petitioner. MPPMCL is not only liable to pay the outstanding reactive energy charges with surcharge, but is also liable for action under Section 142 of the Electricity Act, 2003 for non-compliance of the provisions of the IEGC.

3. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed issue of notice to the respondents who shall file their replies by 16.11.2012 and the petitioner to file its rejoinder, if any, by 30.11.2012.

4. The petition shall be listed for hearing on 11.12.2012.

By order of the Commission,

SD/-
(T. Rout)
Joint Chief (Law)